

Amount paid to Newspapers on Account of Government Advertisements

155 SHRI JYOTIRMOY BOSU : Will the Minister of INFORMATION AND BROADCASTING be pleased to state the amount paid to Newspapers on account Government advertisements from 1-4-1969 to 31-3-1970 and from 1-4-1970 to 28-2-1971 ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRIMATI NANDINI SATPATHY) : The amount paid to newspapers on account of Government advertisements during 1969-70 is as given below :

(i) Directorate of advertising and Visual Publicity	Rs 1 19,07,137
(ii) Department of Tourism (India)	Rs 6,76,127 (Actuals)
(Abroad)	Rs 47,90,584 (Budgeted)
(iii) Indian Railways	Rs 39,53,142

The figures of payments made to newspapers from 1st April 1970 to 28th February 1971 are not yet available. Necessary data are, however, under compilation for the entire financial year and will be laid on the Table of the House in due course.

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PAPERS LAID ON THE TABLE

WEST BENGAL RELIEF UNDERTAKINGS (SPECIAL PROVISIONS) ACT, 1971, APPRENTICESHIP (AMENDMENT) RULES, 1970, AND NOTIFICATIONS UNDER COAL MINES P.F. AND BONUS SCHEMES ACT, ETC.

THE MINISTER OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI R. K. KHADILKAR) : I beg to lay on the Table -

(1) A copy of the West Bengal Relief Undertakings (Special Provisions) Act, 1971 (Hindi and English versions) (President's Act No. 4 of 1971) published in Gazette of

India dated the 11th February, 1971, under sub-section (3) of section 3 of the West Bengal State Legislature (Delegation of Powers) Act, 1970, [*Placed in Library. See No. LT—72/71*]

(2) A copy of the Apprenticeship (Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. G S R 2057 in Gazette of India dated the 26th December, 1970, under sub-section (3) of section 37 of the Apprentices Act, 1961 [*Placed in Library. See No. LT—73/71*]

(3) A copy each of the following Notifications (Hindi and English versions) under section 7A of the Coal Mines Provident Fund and Bonus Schemes Act, 1948

(i) The Coal Mines Provident Fund (Second Amendment) Scheme, 1970, published in Notification No. G S R 14 in Gazette of India dated the 2nd January, 1971

(ii) The Andhra Pradesh Coal mines Provident Fund (Second Amendment) Scheme, 1970, published in Notification No. G S R 15 in Gazette of India dated the 2nd January, 1971.

(iii) The Rajasthan Coal Mines Provident Fund (Second Amendment) Scheme, 1970, published in Notification No. G S R 16 in Gazette of India dated the 2nd January, 1971.

(iv) The Neyveli Coal Mines Provident Fund (Second Amendment) Scheme, 1970, published in Notification No. G S R 17 in Gazette of India dated the 2nd January, 1971. [*Placed in Library. See No. LT—74/71*].

NOTIFICATIONS UNDER INDUSTRIES (DEVELOPMENT AND REGULATION) ACT, COMPANIES ACT AND PAPERS UNDER TARIFF COMMISSION ACT

THE MINISTER OF COMPANY AFFAIRS (SHRI K. V. RAGHUNATHA REDDY) : on behalf of Shri L. N. Mishra

I beg to lay on the Table :

(1) A copy each of the following Notifications under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951 :

- (i) S. O 103 published in Gazette of India dated the 2nd January, 1971 regarding the Management of the Hira Mills Limited, Ujjain.
- (ii) S. O. 685 published in Gazette of India dated the 9th February, 1971 regarding the management of the New Bhopal Textile Mills Limited, Bhopal. [*Placed in Library. See No. LT—75/71.*]

(2) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956 :

- (i) Review by the Government on the working of the National Textile Corporation Limited, New Delhi, for the year 1969-70.
- (ii) Annual Report of the National Textile Corporation Limited New Delhi, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Libray. See No. LT—76/71*]

(3) A statement explaining the reasons as to why the Hindi version of the papers mentioned at (2) above could not be laid on the Table simultaneously. [*Placed in Library. See No. LT—77/71.*]

(4) A copy each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951 :

- (i) Report (1969) of the Tariff Commission on the Price Structure of man-made fibres and Yarns Industry-Rayon Type Cord.
- (ii) Government Resolution No. 2 (12) Tax/F70 dated the 27th February, 1971 (Hindi and English versions)

notifying Government's decisions on the above Report. [*Placed in Library. See No. LT—78/71.*]

(5) A statement showing reasons why the documents mentioned at (3) above could not be laid on the Table within the period prescribed in sub-section (9) of section 16 of the said Act. [*Placed in Library. See No. 79/71*]

RICE MILLING INDUSTRY (REGULATION AND LICENSING) AMENDMENT RULES, 1971, BENGAL LAND REFORMS (AMENDMENT) ACT, 1971, AND NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT, ETC., ETC.

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND AGRICULTURE (SHRI ANNASAHIB P. SHINDE): I beg to lay on the Table :—

(1) A copy of the Rice Milling Industry (Regulation and Licensing) Amendment Rules, 1971 (Hindi and English versions) published in Notification No. G. S. R. 105 in Gazette of India dated the 23rd January, 1971 under sub-section (4) of section 22 of the Rice Milling Industry (Regulation) Act, 1958. [*Placed in Library. See No. LT—80/71*]

(2) A copy of the West Bengal Land Reforms (Amendment) Act, 1971 (Hindi and English versions) (President's Act No. 3 of 1971), published in Gazette of India dated the 8th February, 1971, under sub-section (3) of section 3 of the West Bengal State Legislature (Delegation of Powers) Act, 1970. [*Placed in Library. See No. LT—81/71*]

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955 :

- (i) The Rajasthan Foodgrains (Restrictions on Border Movement) Second Amendment Order, 1970 published in Notification No. G. S. R. 2042 in Gazette of India dated the 19th December, 1970.